

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA No.61/91 in

O.A. No. 521/90
T.A. No.

199

DATE OF DECISION 26.4.1991

Shri R.Muthuraman

Petitioner Applicant

Advocate for the Petitioner(s)

Versus

Chief Secretary, Delhi Admin.

Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN (J)

The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(ORDER PASSED IN CIRCULATION BY THE HON'BLE
SHRI D.K.CHAKRAVORTY, MEMBER)

This is an application for review of the judgement dated 15.2.1991 delivered by us in OA No.521/90.

2. We have carefully considered the Review Application but do not find any omission, mistake or error apparent on the face of the record in the judgement dated 15.2.1991. No new important matter or evidence has also been brought to our notice. This application for review is without any merit and is accordingly rejected.

[Signature]
(D.K.CHAKRAVORTY)

MEMBER

[Signature]
(P.K.KARTHA)
VICE CHAIRMAN